

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 9403/2019

D. KUPENDRA REDDY

APPELLANT(S)

VERSUS

STATE OF KARNATAKA & ORS.

RESPONDENT(S)

O R D E R

The basic grievance of the appellant is that the learned National Green Tribunal (for short 'NGT') has passed the impugned orders without the appellant having an opportunity to address the Court on merits.

Learned counsel appearing for Respondent No.5 also does not dispute this position.

In that view of the matter, the impugned order is set aside and the matter is remanded back to the NGT for deciding the issue on merits.

The appeal is, accordingly, allowed.

Pending application(s), if any, shall stand disposed of.

.....J  
(B.R. GAVAI)

.....J  
(VIKRAM NATH)

NEW DELHI  
JANUARY 06, 2023

ITEM NO.22

COURT NO.8

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 9403/2019

D. KUPENDRA REDDY

APPELLANT(S)

VERSUS

STATE OF KARNATAKA & ORS.

RESPONDENT(S)

(IA No.192315/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 06-01-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s) Mr. Ram Prasad, Adv.  
Mr. Abhimanue Shrestha, AOR

For Respondent(s) Mr. S.J. Amith, Adv.  
Mr. Purushottam Sharma Tripathi, AOR  
Ms. Vani Vyas, Adv.

Ms. Hetu Arora Sethi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is allowed, in terms of the signed order.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)

(Signed order is placed on the file)